

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:6860
ANSWERED ON:07.05.2015
SUPPLY OF COAL
Kirtikar Shri Gajanan Chandrakant

Will the Minister of COAL be pleased to state:

- (a) the total quantity of coal actually supplied to private power producers and Government Power Plants separately during each of the last three financial years against the contractual levels as specified in the Fuel Supply Agreements (FSAs);
- (b) the amount of penalty levied on the various subsidiary companies of the Coal India Limited (CIL) for short supply of coal to private power producers and in case of supply of coal below the contractual level as specified in the FSAs during the above said period;
- (c) the reasons, if any, in case non-penalty was levied on the subsidiary companies of the Coal India Limited for the said fault; and
- (d) the corrective measures taken/being taken by the Government in this regard?

Answer

MINISTER OF STATE (I/C) IN THE MINISTRY OF COAL, POWER AND NEW & RENEWABLE ENERGY (SHRI PIYUSH GOYAL)

(a):Under Fuel Supply Agreement (FSA) , coal supply has been assured to the tune of 90% of committed quantity in respect of Thermal Power Plants (TPPs) commissioned as on 31.3.2009. In respect of TPPs coming up after 31.3.2009, coal supply from indigenous sources has been assured to the tune of 65% upto 2014-15.

The details of coal supply against FSA commitment for TPPs of Government Sector and those of Private Sector during last three years are as under:-

(Fig. in Milltes.)

Category	Particulars	2012-13	2013-14	2014-15
(Prov')				
Government Sector TPPs	FSA/MOU Qty	338.99	366.31	391.31
	Despatch	317.52	312.95	329.00
	% Mat	94%	85%	84%
Private Sector TPPs	FSA/MOU Qty	35.48	48.87	61.08
	Despatch	27.99	40.88	56.69
	% Mat	79%	84%	93%
TPPs Grand Total	FSA/MOU Qty	374.47	415.18	452.40
	Despatch	345.51	353.83	385.69
	% Mat	92%	85%	85%

(b)to(d): No penalty was levied on subsidiaries of CIL as per terms of FSA.